

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

Subject: Implementation of Rule 15 of J&K High Court Rules, 1999.

CIRCULAR

No: 77

Dated: 28/05/2018

It is impressed upon the Registrar Judicial of Jammu Wing and Registrar Judicial of Srinagar Wing of the High Court to exercise the jurisdiction vested upon them under Rule 15 of the Jammu and Kashmir High Court Rules, 1999, particularly that contained in the following matters:-

(a) Civil:-

- (i) To receive plaint, petition, appeal or any other application, issue notice or fix date for the filing of the written statement or objections, Counter etc. in a proceeding under the original or extraordinary jurisdiction of the Court or as may be directed by the Court;
- (ii) Applications to amend the plaint, petition or subsequent proceedings where the amendment sought is formal. Where the plaint, petition or subsequent proceedings have not been placed before the court the Registrar may entertain and dispose of application for all types of amendments;
- (iii) Applications for the admission or appointment of a next friend or guardian ad-litem of a minor or a person of unsound minor next friends or guardians ad-litem;
- (iv) Applications for fresh summons or notice and for short date summons and notice;
- (v) Applications for orders regarding issue of summons or notices and regarding service thereof;
- (vi) Applications for orders for substituted service or summons or notice;
- (vii) Applications for permission to withdraw any suit, petition or an application except public interest litigation;
- (viii) Application for leave to file further or additional written statements, objections, counter etc.;